GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:2534 ANSWERED ON:04.12.2009 LABELLING LAW FOR IMPORTED FOOD PRODUCTS Paranjpe Shri Anand Prakash

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether labelling norms/laws in the country are applicable to the imported food products;
- (b) if so, whether these imported food products comply with the labeling requirements under various laws in the country;
- (c) if so, the details thereof;
- (d) if not, the details of the violation noticed by the Government during the last three years and the current year; and
- (e) the action taken by the Government in this regard?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE(SHRI GHULAM NABI AZAD)

- (a) to (c) Yes. All the imported food products are governed under section 5 & 6 of the Prevention of Food Adulteration Act (PFA), 1954 and Rules, 1955 which require that no person shall import into India any article of food in contravention of any provision of PFA Act and Rules made thereunder including labelling requirements.
- (d) & (e) The implementation of PFA Act and Rules is entrusted to the Food (Health) Authorities of States/UTs. Samples of various food including imported foods are taken regularly by the State and UT. Governments and action is taken from time to time in case, there is any violation of the PFA Act/ Rules. The details of cases of violation of labelling requirements of imported food are not maintained centrally.